

है, कैसा है। मैं नहीं चाहता हूँ कि उसका कोई डिफॉट इन्टरप्रेंटेशन किया जाए।

श्री स० मो० बनर्जी : दस हजार और पांच हजार रुपये लिये हैं या नहीं लिये हैं।

अध्यक्ष महोदय : कौन मानना है लिये हैं। मुझे देखना पड़ेगा। आप बहुत दूर तक पहुँचते हैं, मुझे जरा देखना पड़ता है काफी कुछ।

श्री स० मो० बनर्जी : श्री जार्ज फरनेन्डीज को बदनाम.....

MR. SPEAKER : He is a member who is very vigilant. इस वास्ते मुझे थोड़ा समझ कर बात करनी पड़ती है। लिये साहब के बाद श्री फरनेन्डीज आते हैं। मैंने थोड़ा सा देखा था। जल्दी मैंने देखा था। मुझे तसल्ली नहीं हुई। इसलिए मैंने कहा कि अच्छी तरह मैं देख लूँ।

SHRI JYOTIRMOY BASU (Diamond Harbour) : You are an impartial person. Do not allow anybody to take advantage of it.

अध्यक्ष महोदय : 55 करोड़ वाला ट्राम्बे वाला मैंने मान लिया था। यहाँ मुझे क्या फिर है।

He was very kind in inviting my attention to it.

12.32 hrs.

PAPERS LAID ON THE TABLE

Statement re : reasons for delay in action on Tariff Commission report

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT) : I beg to lay on the Table a statement showing reasons for delay in action taken on the Tariff Commission's report on the price structure of rayon tyre yarn/cord/fabric. [Placed in Library. See No. LT—1650/69]

Report on communal disturbances in Gorakhpur

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : On behalf of Shri Y. B. Chavan : I beg to lay on the Table a copy of the report of the Commission of Inquiry on Communal Disturbances in Jainpur and Suchetpur (District Gorakhpur-U.P.) (September 24-25, 1967). [Placed in Library. See No. LT—1651/69]

Notifications re : All India Services Act

SHRI K. S. RAMASWAMY : On behalf of Shri Vidya Charan Shukla : I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (1) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1743 in Gazette of India, dated the 26th July, 1969.
- (2) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1744 in Gazette of India, dated the 26th July, 1969.
- (3) G.S.R. 1745, published in Gazette of India, dated the 26th July, 1969 cancelling Notifications Nos. G.S.R. 1444 and G.S.R. 1445 published in Gazette of India, dated the 21st June, 1969.
- (4) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1747 in Gazette of India, dated the 26th July, 1969.
- (5) The Eighth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1748 in Gazette of India, dated the 26th July, 1969.
- (6) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1969, published in Notification No. G.S.R. 1804 in Gazette of India, dated the 2nd August, 1969.